No. HQ/MCA/DigitisedBS/AR/2009  
Government of India  
Ministry of Corporate Affairs  

5th Floor, "A" Wing, Shastri Bhawan, 
Dr. R.P. Road, New Delhi – 110001  
Dated 07-07-2011  

All the Regional Directors,  
All the Registrar of Companies/ Official Liquidators  
All stakeholders  

Sub: Filing of Balance Sheet and Profit and Loss Account in eXtensible Business Reporting Language (XBRL) mode.  

Sir,  

In partial modification to Para 2 of Ministry's Circular No. 26/2011 dated 18.05.2011, the filing on MCA 21 in the XBRL mode will be effective in respect of financial statements closing on or after 31.03.2011 instead of the year 2011-12.  

2. Further, in continuation to the Circular no. 37/2011 dated 07.06.2011, the further information is given as under: --  

(i) Besides signing by signatories as specified u/s 215 of the Companies Act, 1956, the Statutory Auditor has to certify the financial statements prepared in XBRL mode for filing on MCA-21 portal.  

(ii) Phase-1 class of companies as per Circular 9/2011 dated 31.03.2011 and later exempted from XBRL filing (under Power sector, Insurance sector, NBFC and Banking sector) who are unable to file their financial statements would be exempted from additional fee due to delay in filing up to 30.09.2011.  

3. This issue with approval of Competent Authority.  

Yours faithfully,  

(J.N. Tikku)  
Joint Director